

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 11118/2018

(Arising out of impugned final judgment and order dated 27-04-2017 in SAD No. 378/2012 passed by the High Court Of Judicature At Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

CLASS IV EMPLOYEES ASSOCIATION HIGH COURT & ORS. Respondent(s)

Date : 22-08-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Mr. Ardhendumauli Kumar Prasad, AOR

For Respondent(s) Mr. Kavın Gulati, Sr. Adv.
Ms. Radhika Gautam, AOR
Ms. Priyanka Arora, Adv.
Ms. Shagun, Adv.

Mr. Sunny Choudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

Since the matter is being examined at the highest level, we defer the hearing of this matter till 16th October, 2019.

Parties are at liberty to mention the matter.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

